

12.32 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE NATIONAL RESEARCH DEVELOPMENT CORPORATION UNDER COMPANIES ACT, 1956

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C SUBRAMANIAM): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1970-71 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of the section 619A of the Companies Act, 1956. [Placed in Library. See No. LT—3309/72].

CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES UNDER CINEMATOGRAPH ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): On behalf of Shri I. K. Gujral I beg to lay on the Table a copy of the Cinematograph (Censorship) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 821 in Gazette of India dated the 8th July, 1972, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT—3310/72].

COMMISSIONS OF INQUIRY (CENTRAL) RULES UNDER COMMISSIONS OF INQUIRY ACT, 1952 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

- (1) A copy of the Commissions of Inquiry (Central) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 899 in Gazette of India dated the 29th July, 1972, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT—3311/72].
- (2) A copy of each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1972, published in Notification No. G.S.R. 793 in Gazette of India dated the 1st July, 1972.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1972, published in Notification No. G.S.R. 794 in Gazette of India dated the 1st July, 1972.
 - (iii) The Indian Police Service (Uniform) Amendment Rules, 1972, published in Notification No. G.S.R. 933 in Gazette of India dated the 5th August, 1972.
- [Placed in Library. See No. LT—3312/72.]

NOTIFICATIONS UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968 :—

- (1) The Central Industrial Security Force (Amendment) Rules, 1972, published in Notification No. S.O. 1752 in Gazette of India dated the 15th July, 1972.
- (2) S.O. 1753 published in Gazette of India dated the 15th July, 1972 containing corrigendum to the Central Industrial Security Force Rules, 1969 published in Notification No. S.O. 4632 dated the 14th November, 1969.

[Placed in Library. See No. LT—3313/72].

MR. SPEAKER: Professor Sher Singh will make a statement regarding sugar at 5.15 p.m. today.